

(b) whether Government plans to produce natural gas equivalent from coal in the above mentioned project, if so, the details thereof; and

(c) steps details of thought of to make use of or sell the sulphur flakes, which will be a by-product in the plant?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Talcher Fertiliser Ltd. (TFL) is engaged in setting up of an integrated coal gasification based urea plant to produce 1.27 MTPA neem-coated Urea. Currently, the pre-project activities are under completion at the project site. The key LSTK works for Coal Gasification package and Ammonia-Urea package have been awarded to the successful bidders.

(b) Currently, there are no plan to produce natural gas equivalent from coal in the above mentioned project.

(c) The project shall produce Elemental Sulphur as a co-product from the coal gasification plant which shall be sold in market.

Outstanding dues of power sector to Coal India Limited

21. SHRI BHASKAR RAO NEKKANTI: Will the Minister of COAL be please to state:

(a) the outstanding dues to be paid to Coal India Limited by the power sector as on date;

(b) whether during the last two years this amount has been increasing or decreasing, the details thereof;

(c) the implementation status of the Power Sector Linkage Policy (SHAKTI) as on date; and

(d) the steps taken by Government to recover the unpaid dues from the power sector?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Outstanding dues of Coal India Limited (CIL) from Power Sector stood at ₹ 21,351.77 crore as on 31.08.2020.

(b) Outstanding dues of CIL from Power Sector during last two year as on 31st March of the year are given below:—

(₹ in crore)

| Power sector | 31.03.2019 | 31.03.2020 | Increase over 31.03.2019 |
|--------------|------------|------------|-----------------------------|
| | 8,435.19 | 16,151.06 | 7,715.87 |

(c) Coal linkages to the following capacities have been granted under various provisions of the SHAKTI policy:—

- (i) Clearance has been given for signing of Fuel Supply Agreement (FSA) for 10 power plants with a total capacity of 6,550 MW under provisions of para A(i) of SHAKTI policy.
- (ii) 23 Thermal Power Plants (TPPs) have been granted linkage for a total capacity of 25340 MW under provisions of para B(i) of SHAKTI policy.
- (iii) First round of linkage auction under B(ii) of SHAKTI policy was conducted in September, 2017, whereby 27.18 Million Tonne Per Annum (MTPA) of annual coal linkage was booked by ten successful bidders for about 9,045 MW capacity. During the second round, quantity of 2.97 MTPA of linkage has been booked by eight bidders for about 874.9 MW capacity. In the third round, auction has been conducted by PFC Consulting Limited (PFCCL) during May, 2020, where, 2.8 MTPA linkages have been booked by 5 successful bidders.
- (iv) The linkage auction for SHAKTI B (iii) was conducted in February, 2020, where out of the total offer of 11.8 MTPA, 6.5 MTPA was booked by 7 successful bidders.
- (v) Coal linkage have been earmarked from CIL for the States of Gujarat, Uttar Pradesh and Madhya Pradesh for a capacity of 4000 MW, 1600 MW and 2640 MW respectively for linkage under B(iv) of SHAKTI Policy.
- (vi) Coal linkage earmarked from CIL for a capacity of 2500 MW for linkage under B(v) of SHAKTI policy.
- (vii) Auction for April-June, 2020 was completed during March, 2020 for linkage under provisions of para B(viii)(a) of SHAKTI policy. Out of 5.77 MT of coal offered by CIL, 1.34 MT was booked by 9 successful bidders. Auction for July-September, 2020 was completed on 13.07.2020. 4.91 MT coal was offered by CIL and 0.63 MT coal was booked by 8 successful bidders.

(d) Coal Sales dues are continuously monitored by CIL and its subsidiaries and regular follow-up is done with consumers for early recovery. From time to time, coal sales dues of State Electricity Boards (SEBs)/State Gencos and Central Public Sector Undertakings (CPSUs) are realized following settlement of accounts. The coal sales dues from Central and State Gencos are also being followed up at Ministry of Coal. In view of the rising dues, Ministry of Power (MOP) has been requested to make an arrangement with Power Finance Corporation (PFC)/Rural Electrification Corporation (REC) to make direct payment from the 'Economic stimulus' package declared by Union Finance Minister for DISCOM to the coal companies on account of coal sales dues from the DISCOM/GENCO.

Complaints regarding employment in lieu of land

†22. SHRI RAM VICHAR NETAM: Will the Minister of COAL be pleased to state:

(a) whether Government has received any complaint regarding employment in lieu of land by South Eastern Coal Field of Gevra, Chirmiri;

(b) if so, the details thereof and the action taken against the officers and people involved in the complaint;

(c) whether it is a fact that inspite of order given by the Ministry to the local officers to probe the matter, no action has been taken by them; and

(d) if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (d) As informed by South Eastern Coal Field Ltd (SECL), 3 complaints have been forwarded by SDO, Katghora, District Korba to Gevra Area, SECL. All the three cases are *sub-judice* before the Hon'ble High Court of Chhattisgarh. However as per the direction of Hon'ble High Court, fresh charge sheets have been issued by Gevra Area. Further 7 complaints have been received by Gevra Area directly from the person concerned, which have been forwarded to State Authorities.

In addition to the above Chief Vigilance Officer (CVO), SECL has also informed that 2 complaints pertaining to employment in lieu of land by SECL Gevra area was examined and both the complaints were closed at the Vigilance Department as no vigilance angle was found.

†Original notice of the question was received in Hindi.